

DIVISION BENCH
COURT - II

P-111

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2050(KB)2019
IA(I.B.C)/629(KB)2024, IA(I.B.C)/441(KB)2021,
IA(I.B.C)/1693(KB)2023, IA(I.B.C)/401(KB)2021,
IA(I.B.C)/907(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND MAY 2024

IN THE MATTER OF	MODTECH TRADECOM PRIVATE LIMITED VS BASU & CO. ROAD CONTRACTORS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Kumarjit Banerjee, Adv.] For the Applicant in IA(I.B.C)/646(KB)2024

Ms. S. Chakraborty, Adv.]

Mr. Adil Naushad, Adv.]

Ms. Urmila Chakraborty, Adv.]

For the HDFC Bank Ltd.

Mr. Anunoy Basu, Adv.]

Mr. Shaunak Mitra, Adv.] For Applicant in IA 907 of 2024

Mr. D. Majumdar, Adv.

Mr. Saurav Jain, Adv.]

Ms. Muskan Balusaria, Adv.

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/907(KB)2024:**
 - a. Chairman of the Monitoring Committee is directed to handover the list of assets to the SRA within a period of seven days. Upon receipt of the same, the SRA shall make balance payment within a period of three days thereafter and report on the next date of hearing.
 - b. List this matter along with other IAs on **22.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**